

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 31

**IA 5032/2023 IA 1304/2024 IA 3555/2019 IA 126/2020 IA 646/2020 in C.P.
(IB)/1387(MB)2017**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE COMMUNICATIONS LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 5032/2023 in C.P. (IB)/1387(MB)2017

- 1) Ms. Sneha Phene, Ld. Counsel for the Applicant and Ms. Kriti Kalyani, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Applicant submits that they have reconciled the amount and still there is a difference of Rs. 2.2 Lakhs, which is arising on account of Twenty (20) odd Electricity Connections giving in the name of the Corporate Debtor. However, it is the case of the Resolution Professional

that the Electricity was consumed by the Reliance Infratel; hence, the claim has to be recovered from Reliance Infratel.

- 3) Ld. Counsel for the Resolution Professional seeks some time to proceed further in the matter. Time is allowed. At her request, stand over to 12.06.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

IA 1304/2024 in C.P. (IB)/1387(MB)2017

- 1) Mr. Nithish Bangera, Ld. Counsel for the Applicant and Ms. Kriti Kalyani, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Resolution Professional makes a statement across the Bar that no amount is due and payable to the Applicant as per the books of accounts. This Bench directs the Resolution Professional to file and place on record Affidavit stating therein these facts and the same Affidavit be served upon the Applicant also, well before the adjourned date.
- 3) Stand over to 07.06.2024, for further consideration and hearing.

IA 3555/2019 IA 126/2020 IA 646/2020 in C.P. (IB)/1387(MB)2017

- 1) Mr. Gaurav Joshi, Ld. Sr. Counsel for the Resolution Professional and Mr. Chetan Kapadia, Ld. Sr. Counsel for the Respondent are present.
- 2) Heard Ld. Counsel for the Resolution Professional extensively for the considerable time and has concluded their arguments.

3) Ld. Counsel for the Respondents will start their argument tomorrow. Stand over to 03.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare